

## The Tamil Nadu Establishment of Private Law Colleges (Prohibition) Act, 2014

13 of 2014

Keyword(s): Law College, Private Person, University, Private Law College

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd September 2014 and is hereby published for general information:—

## ACT No. 13 OF 2014.

## An Act to prohibit the establishment of law colleges by private persons in the State of Tamil Nadu.

WHEREAS, in consonance with the spirit of Article 41 of the Constitution of India, the Government have taken a policy decision to establish adequate number of Government Law Colleges in the State in a phased manner, to impart legal education at affordable cost;

AND WHEREAS, the past experience reveals that private persons are not able to provide legal education at affordable cost to the economically and socially weaker sections and also not able to continue to run the law colleges;

Now, therefore, the Government have decided to prohibit the establishment of law colleges by private persons in the State.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Tamil Nadu Establishment of Private Law Colleges (Prohibition) Act, 2014.
  - (2) It shall come into force at once.
  - 2. In this Act, unless the context otherwise requires,-

Definitions.

Short title and

commencement.

- (a) "Government" means the State Government;
- (b) "Law College" means any college or institution providing any course of study or training in law for admission to the examination for law degrees, diplomas or other academic distinctions of the University;
- (c) "private person" includes trust, society, association of individuals or company, whether incorporated or not or any other private body or group of persons whether recognised by law or not or individual or individuals;
- (d) "University" means the Tamil Nadu Dr. Ambedkar Law University established

under section 3 of the Tamil Nadu Dr. Ambedkar Law University Act, 1996.

**3.** (1) No private person shall establish any law college or institution providing any course of study or training in law for admission to the examination for law degrees, diplomas or other academic distinctions of the University.

Private Persons not to establish Law Colleges.

(2) Notwithstanding anything contained in any other law, judgment or order, no permission or certificate shall be granted by the Government or by the University to any private person to establish any law college or institution providing any course of study or training in law for admission to the examination for law degrees, diplomas or other academic distinctions of the University.

(By Order of the Governor)

**G. JAYACHANDRAN,**Secretary to Government,
Law Department.

Tamil Nadu Act 43 of 1997.